

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No.408 of 1996.

Tuesday this the 9th day of April, 1996.

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

C.E. Mathew,
Junior Engineer in the Office
of the Superintending Engineer,
Trivandrum Central Circle,
Central Public Works Department,
C.G.O. Complex, Vellayani P.O.,
Thiruvananthapuram. .. Applicant

(By Advocate Ms. Bhadrakumari for Shri Asok M. Cherian)

Vs.

1. The Union of India represented
by Secretary to the Ministry
of Urban Development,
New Delhi.

2. The Executive Engineer,
Trivandrum Central Division,
Central Public Works Department,
Thiruvananthapuram. ..

3. The Superintending Engineer,
Trivandrum Central Circle,
Central Public Works Department,
Thiruvananthapuram. .. Respondents

(By Advocate Shri M.H.J. David J., (ACGSC)

The application having been heard on 9th April 1996,
the Tribunal on the same day delivered the following:

ORDER

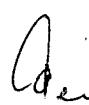
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant challenges A1 order rejecting his request for refixation of pay. If applicant is aggrieved by A1, he may take his grievances before first respondent by an appropriate representation. If a representation is so made, first respondent shall consider the same and pass a speaking order thereon within four months of the date of receipt of the representation.

2. Standing counsel submits that he will forward a copy of the original application and a copy of this order to first respondent for compliance. We record the submission.

3. Original application is disposed of as aforesaid. No costs.

Tuesday this the 9th day of April 1996.


P.V. Venkatakrishnan

P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


Chettur Sankaran Nair

CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

List of Annexure

Annexure A1: A true copy of letter No.55/6/TCC/95/E.1
4605 of the 3rd respondent, dated 8.12.95.